

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1626 OF 2018 IN
DFR NO. 4374 OF 2018

Dated: 20th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Lalitpur Power Generation Company Ltd. Appellant(s)
Versus
Uttar Pradesh Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. C.S. Vaidyanathan, Sr. Adv
Ms. Swapna Seshadri
Ms. Neha Garg
Mr. Upendra Prasad
Mr. Anirudh Gupta

Counsel for the Respondent(s) : Mr. C. K. Rai
Mr. Sachin Dubey for R-1

Mr. Hemant Sahai
Mr. Shreshth Sharma
Ms. Puja Priyadarshini
Mr. Nived Veerapaneni
Mr. Gargi Srivastava
Mr. Rajiv Srivastava
Ms. Harshita Sinha for Caveator/R-2

ORDER

The learned counsel, Mr. C.K. Rai accepts notice on behalf of the first Respondent. The second Respondent present as Caveator.

IA NO. 1626 OF 2018
(APPL. FOR CONDONATION OF DELAY IN FILING THE APPEAL)

The learned counsel, Mr. Hemant Sahai, appearing for the second Respondent/Caveator prays for one week time to enable him to file reply to the instant IA filed by the Appellant for condonation of delay in filing the appeal.

The learned counsel, Ms. Swapna Seshadri, appearing for the Appellant also prays for three days time to file rejoinder to the reply to be filed by the learned counsel appearing for the second Respondent/Caveator.

The submissions made by the learned counsel for the appearing parties, as stated above, are placed on record.

The learned counsel appearing for the second Respondent/Caveator is permitted to file reply to the instant IA filed by the Appellant for condonation of delay in filing the appeal by 26.11.2018, after duly serving copy to the counsel for the appearing parties. Thereafter, learned counsel appearing for the Appellant is also permitted to file rejoinder to the reply to be filed by the learned counsel appearing for the second Respondent/Caveator by 29.11.2018, after duly serving copy to the counsel for the appearing parties.

List this matter on **30.11.2018**, as requested and agreed by the learned counsel for the appearing parties.

(S.D. Dubey)
Technical Member
vt/bn

(Justice N.K. Patil)
Judicial Member